

Dated Rampur Bsr, the 6th July, 2017.

Office Order

It is for information of Ld. Bar members, litigants, general public and all concerned that I shall be on earned leave w.e.f 10.07.2017 to 22.07.2017. So, cases fixed during this period shall be taken up for effective hearing in following manner:-

1. Old cases i.e. cases pertaining to the year 2011 & order/cases fixed for arguments/judgments/statement of accused under Section 313 of Cr.P.C/case involving women/case involving senior citizens/cases fixed for commitment to Ld. Sessions Judge shall be taken up for effective hearing in following manner:-

Date already fixed	Date on which the case shall be taken up for effective hearing
10.07.2017	02.08.2017
11.07.2017	03.08.2017
12.07.2017	04.08.2017
13.07.2017	05.08.2017
14.07.2017	08.08.2017
15.07.2017	09.08.2017
17.07.2017	10.08.2017
18.07.2017	17.08.2017
19.07.2017	18.08.2017
21.07.2017	19.08.2017
22.07.2017	21.08.2017

2. All Remaining cases i.e. cases excluding the category referred at Sr. No.1 above shall be taken up for effective hearing in following manner:-

Date already fixed	Date on which the case shall be taken up for effective hearing
10.07.2017	04.12.2017
11.07.2017	05.12.2017
12.07.2017	06.12.2017
13.07.2017	07.12.2017
14.07.2017	08.12.2017
15.07.2017	11.12.2017
17.07.2017	12.12.2017

18.07.2017

19.07.2017

20.07.2017

21.07.2017

22.07.2017

13.12.2017

14.12.2017

15.12.2017

16.12.2017

18.12.2017

(Pankaj),
Civil Judge (Sr.Divn)-cum-ACJM,
Rampur Bsr, Distt. Shimla, H.P.

Endst.Civil Judge (Sr.Divn.)-Cum-ACJM/RMP/Reader/2016-

1774 Dated 7-7-17

Copy of above forwarded to:-

1. The President, Bar Association, Rampur Bushehar, H.P.
2. The A.P.P, Rampur Bushehar, H.P.
3. Reader/Ahlmads of this Court for necessary action and for updating C.I.S. entries.
4. Notice board of this Court/Bar Room.

Nasi
Civil Judge (Sr.Divn)-cum-ACJM,
Rampur Bsr, Distt. Shimla, H.P.